

*Referred to D.R.C.  
Payment*

**IN THE CENTRAL ADMINISTRATIVE TRIAUNAL**  
AHMEDABAD BENCH

(2)

**O.A. No.** 322 of 1991  
~~TXXXXXX~~

**DATE OF DECISION** 20.11.1991

Shri Jayant V. Frank Petitioner

Shri D.P. Padhya Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Shri B.R. Kyada Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. R.C. Bhatt : Member (A)

The Hon'ble Mr. S. Gurusankaran : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Jayant V. Frank,  
S/o.Vishwasbnai Frank,  
A-14, Malabar Hill,  
Appartment,  
Crist Cares,  
Near Premchand Nagar,  
Setelite Road,  
Ahmedabad - 380 018.

...Applicant.

( Advocate : Mr.D.P.Padhy )

(3)

Versus

The Union of India through  
The Western Railway through

1. The General Manager,  
Western Railway,  
Churchgate,  
Bombay - 400 020.
2. The FA & CAO  
Western Railway,  
Churchgate,  
Bombay - 400 020.
3. The Divisional Rail Manager,  
Western Railway,  
Rajkot Division,  
Kothi Compound,  
Rajkot - 360 001.

... Respondents.

( Advocate : Mr.B.R.Kyada )

CORAM : Hon'ble Mr.R.C.Bhatt : Judicial Member

Hon'ble Mr.S.Gurusankaran : Administrative Member

ORAL ORDER  
O.A./322/91

Dated: 20th Nov.1991

Per : Hon'ble Mr.S.Gurusankaran : Administrative Member

None for the applicant. Mr.B.R.Kyada, learned advocate for the respondents present. This matter was adjourned for two weeks by the order dated 1.10.1991, when the advocates for both the parties present. We have gone through the pleadings and the respondents have produced at Annexure-R-I, and R-II, copies of the cheque issued to the applicant and also the letter to the Union Bank of India, regarding crediting the cheque of the applicant in the Bank. Since the main relief asked in the application is regarding payment of DCRG, amounting to Rs.16,037/- and the same has been paid.

(2)

This application has become infructuous. In fact on going through the details of the records presented before us we find that the payment has been made as early as 1987 but this application has been filed only in July, 1991. We can only presume that the applicant has mistakenly under impression that he has not received the amount and has already been credited in the Bank.

2. In view of the above, we find no merit in the application and the application is disposed of and rejected at the admission stage.

*Sankaran*  
20/11/91

( S. Gurusankaran )

Member (A)

*R.C.Bhatt*

( R.C.Bhatt )

Member (J)

AIT